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Government of India
Ministry of Finance
(Department of Revenue and Insurance)

New Delhi, the 11.5.1973.

NOTIFICATION
INCOME TAX

No.349 (F.No.404/124/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri K.P. Pandharkar, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification which supersedes Notification No. 177 (F.No.404/62/71-ITCC) dated 14.6.1971 shall come into force with immediate effect.

Sd/-

(M.N. Nambiar)

Under Secretary to the Government of India.

The Manager
Government of India Press
New Delhi.

No. 349 (F.No. 404/124/73-ITCC):

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(M.N. Nambiar)

Under Secretary to the Government of India.